

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH - NEW DELHI**

Original Application No.622/2023

Hemant Sharma

.....Applicant

Versus

Narendra Nath Gaur & Others

.....Respondents

Reply to application/complaint, by respondent

No.7

Respectfully Showeth:-

1. That I came to know from Respondent No. 2 that a complaint has been filed by Mr. Hemant Sharma before this Honourable Tribunal, wherein I have been made a party as respondent No. 7. I have not received any notice from this honourable Tribunal. However I am filing my reply in the matter.
2. That my name is not Telu Khan, my name is Kurban Ali and popularly known as Telu.
3. That I am working as a casual worker with respondent No. 2 for doing farm practices. I am neither the owner/lease holder or contractor of any property mentioned in the complaint made by Shri Hemant Sharma, nor responsible for felling of trees by respondent no. 1 Shri Narinder Nath Gaur, in any manner.

4. That I fail to understand why a poor man like me has been impleaded.
5. That the complainant Mr. Hemant Sharma lives in USA and his wife Parul Sharma is working in a local college at Raipur Rani. She frequently visits the land owned by her husband, Mr. Hemant Sharma. The complainant Mr. Hemant Sharma is in the process of selling their piece of land and have cut the trees of mango, Litchi and chikoo from their orchard in February 2023.
6. That a dispute arose among the complaint and respondent No. 1 & 2 after an agreement to sell was executed by applicant Mr. Hemant Sharma, wherein he agreed to sell his share of 10 marla in the common passage (RASTA) to the buyer and a civil suit was filed by respondent No. 1 and 2 in District Court Panchkula against Mr. Hemant Sharma and Mrs. Parul Sharma (w/o Hemant Sharma). After that Mrs. Parul Sharmaa, wife of complainant Hemant Sharma, become hostile and started making complaint to forest department, Police Department, DC Panchkula against respondent no 1 and2, and even calling her students to threaten me on frivolous grounds. When the trees were cut by respondent No. 1, from his share of land, Mrs Parul Sharma called the media persons, forest officials and took pictures with drones.

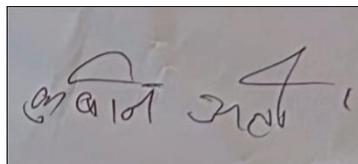
7. That I have no role in any manner in felling of trees by respondent no. 1. I have been made a party in the complaint with a view to malign my reputation in the village and to cause financial loss and metal agony.

I humbly pray to this Honourable Tribunal to ask and enquire from Mr. Hemant Sharma as to why complaint has been filed against me. I request the Honourable Tribunal to delete my name from the list of defendants.

Place: CHANDIGARH

Signed by

Date: 06/08/2024

A rectangular box containing a handwritten signature in black ink. The signature appears to be 'Kurban Ali' written in a cursive style.

KURBAN ALI

Son of late Shri Jeen Mohammad

Village Sultanpur, Tehsil Raipur Rani, District Panchkula

(Mobile – 9466214087)